SECTION-IIA
IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NOS. 5026 AND 5025 OF 2016
(Applications for bail and Compromise & compounding the offence)
IN
PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 10620 OF 2015

T. SELVAKUMAR ...PETITIONER

VERSUS

P. MUTHUPANDI ...RESPONDENT

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 7th December, 2015, when the Court was pleased to pass the following Order :-

> **"Heard the learned counsel for the petitioner and perused the relevant material.**
> **Delay condoned.**
> **Issue notice only to explore the possibility of a settlement."**

Accordingly, show cause notice was issued to the sole respondent through registered A.D. Post.

It is submitted that Mr. M.A. Chinnasamy, Advocate has filed vakalatnama/appearance on behalf of sole respondent.

Service of show cause notice is complete.

It is further submitted that counsel for the petitioner has filed applications for bail and Compromise & compounding the offence, which have been registered as Criminal Miscellaneous Petition Nos. 5026 and 5025 of 2016 respectively. Copy of the same are placed with the Special Leave Petition Paper books.

The applications in the matter above-mentioned were mentioned before the Hon'ble Court on 17th March, 2016, when the Court was pleased to pass the following order:-

> **"List the matter on 28th March, 2016."**

The applications in the matter above-mentioned are, therefore, listed before the Hon'ble Court with this office report.

Dated this the 19th day of March, 2016.

ASSISTANT REGISTRAR

Copy to :-
Mr. P.V. Yogeswaran,Advocate
Mr. M.A. Chinnasamy, Advocate

ASSISTANT REGISTRAR

C3/pa